Central Administrative Tribunal
Principal Bench, New Delhi.

OA-1210/94

New Delhi this the 8th Day of June, 1994.

Hon'ble Mr. Justice S.K. Dhaon, Vice-Chairman
Hon'ble Mr. B.N. Dhoundiyal, Member(A)

Shri Brijesh Kumar,
S/o Shri Lankush Singh,
C/o Rajesh Kumar Khalasi,
Ticket No. 4166,
Section R.S. Northern Railway,
Stores Depot,
Shakurbasti, Delhi.   Applicant

(By advocate Sh. M.L. Sharma)

versus

1. Union of India,
    through the General Manager,
    Northern Railway,
    Headquarter Office Baroda House,
    New Delhi.

2. Deputy Chief Controller of Stores,
    Northern Railway,
    Shakurbasti, Delhi.

3. Superintendent Printing & Sty.,
    Northern Railway,
    Shakurbasti, Delhi.   Respondents

ORDER (ORAL)
delivered by Hon'ble Mr. Justice S.K. Dhaon, V.C.

It is averred in the O.A. that the applicant
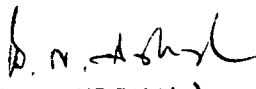last worked with the respondents in the year 1987.

The prayer is that the applicant be provided
employment, reinstatement in service on priority
forthwith on the post of Khalasi or in the alternative
to some other suitable post in class-IV category
with full back wages with effect from 3.1.1990 when
his case was considered by the respondents and the
applicant denied appointment arbitrarily.

On the face of it, this application appears to be a belated one. The cause of action, according to us, accrued to the applicant in the year 1987 when he was discharged. In any view of the matter, accepting the case of the applicant to be correct, the cause of action accrued to the applicant on 3.1.1990. No explanation has been offered for the delay in coming to this Tribunal. This application is, therefore, liable to be dismissed as barred by limitation. Accordingly, we do so.

Like any other citizen of this country, the applicant is entitled to be considered for a fresh engagement if and when the respondents recruit fresh khalasis and if the applicant is otherwise eligible.

With these observations, this O.A. is dismissed summarily.

(B. N. DHOUNDIYAL)
MEMBER(A)

(S. K. DHAON)
VICE CHAIRMAN

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